

stationary passenger coaches at Reni-gunta on 28th May 1968.

(b) In this accident 14 persons were killed and 51 injured of whom 15 sustained grievous injuries. The cost of damage to railway property has been estimated at approximately Rs. 1,06,500-

(c) Not yet Claims for compensation arising out of this accident will be determined by the Claims Commissioner appointed under Section 82-B of the Indian Railways Act, 1890. The Claims Commissioner is expected to assume his office shortly.

(d) The Additional Commissioner of Railway Safety has held a statutory inquiry into this accident. According to his provisional finding, the accident was due to the failure of railway staff.

#### TRAIN COLLISION AT ANAPARTY STATION

\*22 SHRI ANANT PRASAD SHARMA: Will the Minister of RAILWAYS be pleased to state:

(a) what are the causes of the collision between Madras-Howrah Janta Express and a stationary Goods Train at Anaparty Station on the South Central Railway on 8th May, 1968 killing seven persons and injuring 39 others; and

(b) whether the families of deceased persons have been paid adequate compensation and if so, what is the amount paid in each individual case?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) The accident was due to the reception of train No. 38 Down Madras-Howrah Express on road No. 3 which was already occupied by load of Kakinada Special.

(b) Out of the seven persons killed, two could not be identified and in the case of the other five who were employed on the railway an ex-gratia payment of Rs. 500 each was paid to their dependents. Arrangement have been made to expedite payment of compensation under the Workmen's Compensation Act for the deceased employees who were on duty.

#### TOKEN STRIKE BY ALL INDIA RAILWAY-MEN'S FEDERATION

\*23. SHRI K. P. SUBRAMANIA MENON  
: SHRI CHITTA BASU :

Will the Minister of RAILWAYS be pleased to state (a) whether Government's attention has been drawn to the decision of the All India

Railway Men's Federation to go on one day's token strike on the 1 Ith September, 1968;

(b) if so, what are their demands; and

(c) the steps taken by Government to settle the dispute?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) Yes, Sir.

(b) The demands are contained in a resolution adopted by the General Council of the Federation held at Hardwar towards the end of May, 1968. A statement containing the 27 demands which have been listed by the Federation in the said Resolution, is laid on the Table of the Sabha. [See Appendix LXV, Annexure No. 1]

(c) The matter is engaging the consideration of the Government.

#### LOSS DUE TO FIRES IN "PANORAMA OF PROGRESS"

\*24. SHRI N. SRI RAMA REDDY : Will the Minister of COMMERCE be pleased to state the total loss suffered by Government as a result of the fire in the 'Panorama of Progress' in the exhibition grounds in Delhi erected for the purpose of UNCTAD?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : The total loss suffered would be about Rs. 1.78 lakhs.

\*25 [Transferred to the 30th July, 1968]

#### LICENCES ISSUED BY CONTROLLER OF IMPORTS AND EXPORTS, MADRAS

\*26. SHRI M. RUTHNASWAMY : Will the Minister of COMMERCE be pleased to state the details of the categories of licences issued by the Office of the Joint Chief Controller of Imports and Exports, Madras during the years 1966-68.

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : A statement is placed on the Table of the House.

#### STATEMENT

Number and value of the import licences issued under various categories by the Joint Chief Controller of Imports and Exports, Madras during the period 1966-

68

Categories	No.	Value '000 Rs.
Established Importers	4,457	12,00,44